

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.15282 of 2025

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Km. Perna Tiwari D/o Sunil Kumar Tiwari, R/o Village- Kusaundhi,
Kasauni, PS- Mirganj, Gopalganj, Bihar- 841436.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Education Department, Vikash Bhawan, Bailey Road, Patna.
2. The Director, Primary Education, Bihar, Patna.
3. The District Education Officer, Gopalganj.
4. The District Programme Officer, Establishment, Gopalganj.
5. The Block Education Officer, Hathua, Gopalganj.
6. Member Secretary-cum-Panchayat Secretary, Panchayat Niyोजan Unit, Gram Panchayat Raj Kandhgopi, Hathua.

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr.Suman Kumar, Adv.

For the Respondent/s : Dr. Md. Raisul Haque, SC 10

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CORAM: HONOURABLE MR. JUSTICE HARISH KUMAR
ORAL JUDGMENT

Date : 16-09-2025

Heard the parties.

2. Learned Advocate for the petitioner fairly submitted before this Court that despite the order passed by the District Appellate Authority, Gopalganj in Appeal No. 106 of 2024 vide order dated 26.06.2024-27.06.2024 directing the authorities to reinstate the petitioner in service within fortnight with back wages, till date the order has not been given effect to, compelling the petitioner to approach this Court.

3. Learned Advocate for the State has made a preliminary objection with regard to the maintainability of the writ petition and submitted that by filing the present writ petition, the petitioner has tried to demean the majesty of the Court by making it to be an Executing Court. He further submits



that there is already a provision under Rule 16 of the Bihar State Teaching Institutions Teachers and Employees (Dispute Redressal and Appeal) Rules, 2020 (hereinafter referred to as "Rules 2020") where she can approach the Appellate Authority for redressal of the grievance raised in the writ petition.

4. Having considered the nature of the grievance, this Court does not find any reason or occasion to entertain the writ petition. Accordingly, the present writ petition stands disposed of with liberty to the petitioner to move before the Appellate Authority for execution of the order by filing an appropriate application in terms of Rule 16 of the Rules, 2020, along with a petition for condonation of delay, preferably within a period of four weeks from today. In case, such application(s) is filed, the same shall be considered by the Appellate Authority and disposed of without undue delay, in accordance with law.

5. The writ petition stands disposed of with liberty aforesaid.

(Harish Kumar, J)

Anjani/-

AFR/NAFR	
CAV DATE	
Uploading Date	16.09.2025.
Transmission Date	

